

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3284  
ANSWERED ON:25.04.2012  
PAY SCALE FOR TEACHERS  
Solanki Shri Makhansingh

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) the minimum pay scale for each teacher under RTE Act, 2009;
- (b) whether the said pay scale has been implemented by the States as per law;
- (c) if so, the details thereof; and
- (d) if not, the guidelines issued by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

(a) to (d): Section 23(3) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides that the salary and allowances payable to, and the terms and conditions of service of teachers shall be such as may be prescribed by the appropriate Government. The Model Rules under RTE circulated to States/UTs for adoption/adaption and framing their own State RTE Rules provides that the State Government or local authority, as the case be, shall notify terms and conditions of service and salary and allowances of teachers in order to create a professional and permanent cadre of teachers. It also provides that the scales of pay and allowances, medical facilities, pension, gratuity, provident fund, and other prescribed benefits of teachers, including those employed for the purpose of imparting special training, shall be that of regular teachers, and at par for similar work and experience.